

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

Appeal No. E/587/2008

(Arising out of Order-in-Original No.23/Commr/CE/KOL-III/2008-09 dated 19.09.2008 passed by the Commissioner of Central Excise, Kolkata-III)

M/s. TIL Ltd.

Applicant (s)/Appellant (s)

Vs.

Commissioner of Central Excise, Kolkata-III

Respondent (s)

Appearance:

None for the Appellant (s)

Shri A.Roy, Suptd.(AR) for the Respondent (s)

CORAM:

Hon'ble SHRI JUSTICE (DR.) SATISH CHANDRA, PRESIDENT

Hon'ble SHRI V.Padmanabhan, Member (Technical)

Date of Hearing/Decision:- 01.05.2018

ORDER NO. FO/76032/2018

Per Shri V.Padmanabhan

1. List revised. None is present for the assessee-Appellants nor there is any adjournment application on record. Shri A.Roy, Id. A.R., is present for the Revenue. From the record, it appears that, inspite of notice, there is no representation on behalf of assessee-Appellants. When it is so, then it appears that they are not serious in pursuing their appeals.

2. It may be mentioned that as per maxim, VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for default with liberty to come again for recalling this order subject to satisfying the reason for the default, but within the prescribed time.

(Dictated and pronounced in the Open Court)

S/d.
(Justice Dr. Satish Chandra)
President

S/d.
(V.Padmanabhan)
MEMBER (Technical)

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